Annexure 1
Name of the corporate debtor: Navigator Creators Private Limited; Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 27-11-2023
List of Secured financial creditors

	List of Secured Infancial Creaters														
Sl.	Name of creditor	Details of claim received		Details of claim admitted				Amount of	Amount of	Amount	Amount of	Remarks, if			
No.		Date of	Amount claimed	Amount of claim	Nature of	Amount covered	Whether	Details of	Amount covered by	% share in	contingent	any mutual	of claim	claim under	any
		receipt		admitted	claim	by security	security	Security	guarantee	total amount	claim	dues, that	rejected	verification	
						interest	interest	Interest	_	of claims		may be set			
							relinquished?			admitted		off			
							(Yes/No)								
	Piramal Capital							Refer							
1	Housing & Finance	11-10-2023	87,62,85,284	87,62,85,284	Secured	87,62,85,284	Yes		87,62,85,284	76.50	0.00	0.00	0.00	0.00	0.00
	Limited							Annexure A							
2	State Bank of India	11-10-2023	26,92,13,924	26,92,13,924	Secured	26,92,13,924	No	Refer	26,92,13,924	23.50					
	State Dank of India	11-10-2023	20,92,13,924	20,92,13,924	secured	20,92,13,924	110	Annexure A	20,92,13,924	23.30		-	-	-	-
	Total		1,14,54,99,208	1,14,54,99,208		1,14,54,99,208			1,14,54,99,208	100.00	0.00	0.00	0.00	0.00	0.00

ANNEXURE A

DETAILS OF SECURITY INTEREST

1. Piramal Capital & Housing Finance Limited

The Corporate Debtor along with other Borrowers jointly executed a Loan Agreement dated 26.09.2014 in favour of the Financial Creditor and thereafter the Corporate Debtor along with the Borrowers jointly deposited the original title deeds of immovable properties owned by them with an intention to create equitable mortgage and executed a Memorandum of Deposit of Title Deed dated 29.09.2014, registered as document number 4342 of 2014 in the Office of Sub-Registrar at Pudukottai and thereby confirming the creation of equitable mortgage of the property admeasuring 670.75 acres. The security interest that has been provided by the Corporate Debtor is as follows:

All that piece and parcel below mentioned - dry land situated at Vadakku Karasseri village, Tuticorin Taluk Situated with Sub-Registrar District of Pudukottai and Registration district of Tuticorin:

Sr.	Village	Survey No.	Extent	
No.			(In Acres)	
1.	Vadakku Karasseri Village, Tuticorin,	403/2C4	2.04	
	Tamil Nadu	403/2Cl	2	
		433/2	1.23	

Sr.	Village	Survey No.	Extent
No.			(In Acres)
		432/3	1.03
		432/4	0.78
		438/1	1.21
		420/1	0.81
		423/lB	0.90
		403/2B	1.70
		TOTAL (A)	11.70

2. State Bank of India

The security interest created by the Corporate Debtor in favour of State Bank of India is as follows:

All that piece and parcel of land below mentioned situated in Palayamkottai Registration District, Murappanadu Sub Registration District, Srivaikuntam Taluk, Karungulam Panchayat Union limits, Vadakkukarasseri village, Tuticorin:

Sr.	Village	Survey No.	Extent
No.			
1.	Vadakku Karasseri Village, Tuticorin,	289	3.59
	Tamil Nadu	293/3	1.75
		301/1	1.95

Sr.	Village	Survey No.	Extent
No.			
		373/2A	1.87
		396/3	1.66
		402/1A	1.7
		288	5.04
		291/3	0.68
		292/2	1.82
		421/2	0.95
		423/1A	0.9
		576/1	1
		576/2	0.99
		403/1	2.2
		602/1	1.63
		420/2	0.78
		420/3	0.77
		421/1	1.07
		554/1	2.24
		403/2A	2.17
		419/1	2.37

Sr.	Village	Survey No.	Extent		
No.					
		419/2	2.03		
		431/2A	3.24		
		557/2	2		
	TOTAL				

Note: -

The Liquidator may modify the list of stakeholders, when he comes across additional information warranting such modification, in the manner directed by the Adjudicating Authority.